

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1995
ANSWERED ON:05.12.2006
RE EMPLOYMENT OF RETIRED OFFICIALS
Azmi Shri Ilyas

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether State Trading Corporation(STC) has re-employed retired officials as its consultants;
- (b) if so, the details thereof and number of persons re-employed during the last two years alongwith justification of their re-appointment;
- (c) the criteria adopted in selection of such officials;
- (d) whether any violation of rules/regulations has been reported in the process; and
- (e) if so, the details thereof and the action taken thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JAIRAM RAMESH)

- (a) Retired officials with specific expertise were engaged as consultants for specific tasks.
- (b) The details are as under:
 - (i) Shri L.N. Kataria was engaged as a consultant w.e.f. 16.08.2005 after his retirement from the post of Chief General Manager (Personnel) on 31.07.2005. The engagement of Shri Kataria as Consultant was considered necessary in view of the fact that STC was in the process of formulating and implementing a series of new personnel policies.
 - (ii) Shri Ashok Vinayak was engaged as a consultant w.e.f. 3rd March, 2006 after his retirement from the Ordnance Factories Board. His services were required by STC for a new business of ballistic equipment to cater to the need of the Armed and Paramilitary Forces.
 - (iii) Shri I.R. Vohra, retired General Manager, STC, who had specific expertise in the insurance matters was engaged as a consultant w.e.f 16.05.2005 to handle third country insurance business particularly in the context of Corporation's interests in Philippines.
 - (iv) Shri R.P. Sehrawat, a retired official of STC, was engaged as a consultant recently to provide assistance in import of wheat by STC entrusted to it by the Government.
- (c) The basic criteria for engaging the retired personnel has been their expertise to meet the specific requirements of the Corporation. Engagement of consultants is not a regular feature in the Corporation and it is done only for a specific period against specific requirements.
- (d) According to STC, the Delegation of Power Rules empower the Corporation to appoint Consultants/Experts and that there was no violation of any Rules in this regard.
- (e) Does not arise.